

- (b) if so, the details thereof; and
(c) the action taken by the Govt. thereon?

THE MINISTER OF TEXTILES (SHRI G. VENKATA SWAMY): (a) Yes, Sir.

(b) and (c). Complaints from time to time have been received and these are attended to by the officials of Central/State Governments.

[Translation]

Investment in Industrial Sector

4662. DR. P.R. GANGWAR : Will the Minister of FINANCE be pleased to state :

the total amount invested by the nationalised banks and commercial banks in industrial sector during the year 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): As reported by Reserve Bank of India (RBI), outstanding credit of Scheduled Commercial banks to medium, large and small Scale Industries as at the end of March 1994 (latest available) is provisionally placed at Rs. 80492 crores.

[English]

Seizure of Gold Biscuits

4683. SHRI SHRAVAN KUMAR PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether some gold-biscuits were seized from a passenger on Madras Airport on February 22, 1995.

(b) if so, the details of the seizure;

(c) the amount of gold seized by Customs and revenue and other enforcement agencies, giving details of the seizures during 1994-95; and

(d) whether any gangs of smugglers operating in gold smuggling have been unearthed in connection therewith?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). On 21.2.1995, officers of Air Intelligence Unit, Madras International Airport, intercepted a passenger holding Netherlands Passport No.E 401884. He had arrived from Colombo by flight UL 121. On personal search of the passenger, 22 gold bars each weighing 10 tolas were recovered concealed around his waist wrapped in adhesive tape, 19 Gold bars each weighing 10 tolas were recovered from each of his shoes. Thus, in all, 60 Gold bars weighing 6990 gms were recovered. The passenger was arrested on 21.2.1995 and remanded to judicial custody.

(c) 1186 Kgs of gold valued at Rs. 55.41 crores was seized during 1994-95. (Figures are provisional).

(d) Anti-Smuggling agencies under the Ministry of Finance are aware of gangs involved in attempts to smuggle gold into the country. All efforts are made to detect and prevent such organized attempts to smuggle gold into the country.

National Handloom Development Corporation

4684. SHRI VIJAY NAVAL PATIL :

SHRI HARISH NARAYAN PRABHU JANTYE:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to restructure National Handloom Development Corporation on sound professional lines to solve the problems being faced by handloom weavers; and

(b) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) and (b). Government does not propose to restructure the National Handloom Development Corporation Ltd. as it has already been constituted on sound professional lines as per the guidelines of the Government. Corporation functions under the supervision and control of Board of Directors which consists of both official and non-official Directors who have adequate professional expertise in the handloom field to solve the problems faced by handloom weavers.

[Translation]

Rejected Claims of Exports

4685. SHRIMATI SHEELA GAUTAM :

SHRI RAJESH KUMAR :

SHRI RAMESHWAR PATIDAR :

Will the Minister of COMMERCE be pleased to state:

(a) whether the Union Government provide compensation for rejected claims of export;

(b) if so, the reasons therefor;

(c) whether the amount of compensation paid by the Union Government is recovered from the exporters later on,

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the source from which foreign exchange is obtained by the exporters for the repayment of compensation?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (e) No, Sir. However, the Export Credit Guarantee Corporation of India provides insurance and guarantees covers to exporters against payment default by the foreign buyer and for situations arising out of non-externalisation of payment from that country. In case an exporter takes insurance cover from ECGC, then the claim is submitted by the